REPORT ON ACTIVITIES OF CENTRAL SILK BOARD

The Minister of Commerce (Shri Manubhai Shah): Sir, on behalf of Shri S. V. Ramaswamy, I beg to lay on the Table a copy of Brief Report on the activities of the Central Silk Board for the year 1963-64. [*Placed in Library. See* No. LT-3478/64].

श्री रामेश्वरानन्द (करनाल) : अध्यक्ष महोदय, मेरा निवेदन है कि इतना बड़ा दंड तो नहीं देना चाहिए ।

अध्यक्ष महोदय : स्वामी जी, आप बैठ जाइये । मैं और सूनना नहीं चाहता । सेक्रेटरी ।

12.20 hrs.

MESSAGE FROM RAJYA SABHA

BANARAS HINDU UNIVERSITY (AMENDMENT) BILL

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 25th November, 1964, has passed the enclosed motion referring the Banaras Hindu University (Amendment) Bill, 1964, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

Motion

"That the Bill further to amend the Banaras Hindu University Act, 1915 be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:—Shri Jairamdas Daulatram; Shri P. K. Kumaran; Prof. Mukut Behari Lal; Shri Tarkeshwar Pande; Dr. B. N. Prasad; Dr. Nihar Ranjan Ray; Shri N. Narotham Reddy; Shri M. Ruthnaswamy; Shri P. N. Sapru; Shrimati Sharda Bhargava; Shri R. I. N. Sinha; Shri Dattopant Thengari; Shri S. K. Vaishampayan; Prof. A. R. Wadia; and Shri M. C. Chagla.

and 30 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the next session; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee.".'

12.21 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 30th November, 1964, will consist of:

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of:—

The Standards of Weights and Measures (Amendment) Bill, 1964.

The Mineral Oils (Additional Duties of Excise and Customs) Amendment Bill, 1964.

The Foreign Exchange Regulation (Amendment) Bill, 1964.

The Indian Trade Unions (Amendment) Bill, 1964, as passed by Rajya Sabha

(3) Discussion and voting on the Supplementary Demands for Grants (Kerala) for 1964-65.

(4) Discussion on the Resolution given notice of by Shri Bade and others seeking disapproval of the Essential Commodities (Amendment) Ordinance, 1964.

(5) Consideration and passing of the Essential Commodities (Amendment) Bill, 1964.

(6) Discussion on the Reports of the University Grants Commission for 1961-62 and 1962-63 on a motion to be moved by the Minister of Education.

(7) Discussion under Rule 193 on manufacture, consumption and price of cars to be raised by Shri Mani Ram Bagri and others on Friday, the 4th December, 1964, after disposal of Questions.

श्री हुकम चन्द कछवाय (देवास) : अध्यक्ष महोदय, मैं ने पिछली बार भी जब संसद्-कार्य मंत्री ने बिजनैस श्रौफ़ दी हाउस रखा था तो उन से यह मांग की थी कि बोनस कमीशन की रिपोर्ट सदन में तुरन्त ली जाये। इस की वजह से मजदूरों में काफ़ी असन्तोष फैला हुआ है क्योंकि कुछ कम्पनियों ने बोनस बांटा नहीं है। मेरी उन से पुनः प्रार्थना है कि इसी चालू अधिवेशन में मंत्री महोदय बोनस कमिशन की रिपोर्ट को विचारार्थ ले लें।

Shri Nambiar (Tiruchirapalli): A motion to discuss the food situation generally in the country was also ecceptеd by the sub-committee and it would be good if that also can be placed on the agenda during the course of the next week.

श्री प्रकाशवीर शास्त्री (बिजनौर) : मेरा निवेदन है कि सर्वोच्च न्यायालय ने उत्तर प्रदेश विधान सभा और इलाहाबाद हाई कोर्ट के मामले में जो अपना निर्णय दिया है उस बारे में चर्चा यहां हाउस में होने की मांग की गई थी। उस समय इस बात को स्वीकार कर लिया गया था कि यहां इस सदन् में उस विषय पर अवश्य चर्चा के लिए समय दिया जायगा तो मैं जानना चाहता हूं कि उस मामले को हाउस में चर्चा के लिए कब रखा जायेगा ?

श्री सत्य नारायण सिंह : मैं श्री प्रकाश वीर शास्त्री को पहले जवाब देना चाहता हूं। उन्होंने सुप्रीम कोर्ट के जजमेंट के बारे में सवाल उठाया था तो पिछले सप्ताह उस पर मैं ने यही कहा था कि गवर्नमेंट सोच रही है। अब हम लोगों का खयाल यह है और शायद सदन् को भी यह पसन्द होगा कि स्पीकर्स कान्फ्रेंस हो रही है जनवरी के शुरू में और स्पीकर्स कान्फ्रेंस की इस बारे में क्या राय है अगर वह भी जाहिर हो जाय तो इस हाउस के लिए उस के बाद इस को डिस्कस करना अच्छा ही होगा। इसलिए अभी तक तो यही राय है कि स्पीकर्स कान्फ्रेंस की राय पहले जान ली जाय। वैसे सेशन तो अभी बाकी रहता है और यह मामला लाया जा सकता है लेकिन गवर्नमेंट की राय यह है कि स्पीकर्स कान्फ्रेंस की राय भी मिल जाय तो अच्छा रहेगा। जनवरी के शुरू हफ्ते में वह होने वाली है और उन की राय जान लेना उचित होगा, सदन् के लिए भी और सब के लिए भी अच्छा ही होगा कि उनकी इस बारे में राय मालूम हो जाय और उस के बाद यह सदन् अपनी कोई राय इस मामले पर जाहिर करे।

अध्यक्ष महोदय : अब स्पीकर्स की राय इस में बड़ी साफ़ है। जरूरत तो इस बात की

[अध्यक्ष महोदय]

है कि यहां पार्लियामेंट के मेम्बरों की राय ली जाय ताकि इसमें कुछ किया जा सके ।

श्री सत्य नारायण सिंह : स्पीकर्स की राय अगर साफ़ है .

अध्यक्ष महोदय : स्पीकर्स की राय साफ़ है कि अगर पार्लियामेंट और लेजिस्लेचर को अपने कंटैम्प्ट के लिए पनिश आदि करने का अधिकार नहीं होगा तो उनका काम कभी चल नहीं सकता है ।

श्री सत्य नारायण सिंह : तब ठीक है । कोई तारीख़ रखी जा सकती है । हम सब एक ही राय हैं और उस के लिए कोई तारीख़ रखी जा सकती है । मैं इस मामले के बारे में अगले सप्ताह जवाब दूंगा ।

अध्यक्ष महोदय : जी हां सोच लीजिये ।

श्री सत्य नारायण सिंह : मैं ने सोचा था कि अगर स्पीकर्स की राय बिलकुल तय हो तो उस को विचार करके आगे बढ़ना होगा ।

बोनस कमीशन की रिपोर्ट के बारे में श्री हुकम चन्द कछवाय ने आज पुनः कह दिया है । मैं ने बतला तो दिया है कि उस के लिए बिल आ रहा है और उस अवसर पर उन्हें उस बारे में काफ़ी डिस्कशन करने का मौक़ा मिलेगा ।

श्री हुकम चन्द कछवाय : क्या इसी सैशन में वह आ जायेगा ?

श्री सत्य नारायण सिंह : जी हां इसी सैशन में वह आयेगा ।

Shri S. M. Banerjee (Kanpur): On this particular point, when the hon. Minister said something about the Supreme Court's opinion you said something, expressed your opinion—

Mr. Speaker: I have received letters from the Speakers, and on that basis, I said.

Shri S. M. Banerjee: That is true, Sir, on the basis of that, you have said it. But probably half-heartedly or wholeheartedly, I do not know, the hon. Minister said that we are also of the same opinion. Let there be no impression given to the country that the House is one in this matter and is not divided.

Mr. Speaker: The House could discuss and the hon. Member could have an opportunity.

Shri S. M. Banerjee: I am one of those who feel that the Supreme Court's opinion is correct.

Mr. Speaker: He has not said like that. It is only other bodies who might form one opinion and here in the House, even if there were 20, there would be difference of opinion.

श्री सत्य नारायण सिंह : मैं ने जब तालियां बजीं उस समय मैं ने यहां कहा था कि इस विषय पर हाउस में डिस्कशन होना चाहिए इस बारे में सब की एक राय है ।

अध्यक्ष महोदय : श्री एस० एम० बनर्जी साहब की दूसरी राय है यह रेकार्ड कर लिया जाय ।

श्री ओंकार लाल बेरवा (कोटा) : पिछले अधिवेशन के दौरान मंत्री महोदय ने यह फरमाया था कि अगला अधिवेशन जब आयेगा उस वक्त शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स पर हाउस में डिस्कशन कराया जायेगा लेकिन अभी तक वह नहीं हुआ है । मैं जानना चाहता हूं कि अगर आयेगा तो वह कब आयेगा । पिछले दो सालों से उस पर चर्चा नहीं चल रही है ।

Shrimati Renu Chakravartty (Barrackpore): He has not replied to the point about the food situation. It is not only the question of food situation; now the harvest is coming into the market and already we are finding that the promises which are being

made to the peasants by the Parliament are not being implemented in practice; the peasant actually is not given the price. So, these things should be brought to the notice of the Minister and we should have a discussion on it immediately. Otherwise, what is the use of having a discussion when the harvest is finished?

Shri Bade (Khargone): What about the report of the Commissioner for Scheduled Castes and Scheduled Tribes?

Shri Satya Narayan Sinha: About that, I will make a statement next week. About the food situation, Sir, in some form or other, we have been discussing this food question in the House.

श्री गुलशन (भटिंडा) : शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स कमिशन की रिपोर्ट पर डिस्कशन के बारे में कुछ नहीं कहा गया ।

अध्यक्ष महोदय : अभी मंत्री जी ने बतला तो दिया है ।

The Minister of Food and Agriculture (Shri C. Subramaniam): As a matter of fact, there was a discussion on the adjournment motion. After that, in the debate on the Food Corporations Bill also, we had a discussion on that. Every day we cannot be going on discussing the same thing.

Shri Nambiar: When the Kerala discussion was there, the Minister said that the food question as a whole can be discussed separately. That day we discussed only Kerala.

Mr. Speaker: He says, in addition to that subsequently also we have had an opportunity to discuss it.

Shri Ranga (Chittoor): Are we to understand that there will be no further discussion on food?

Mr. Speaker: For the present, that is the position.

Shri Ranga: For the present means, during this session or only next week?

Mr. Speaker: I cannot say. I can ask only about the next week's programme. That he has stated. Whether this food situation is going to be discussed, the answer is, for the present there is no intention to do that.

Shri Ranga: We understand that next week there will be no discussion. That is how we understand it.

Mr. Speaker: He will kindly allow me to proceed further.

12.07 hrs.

REPRESENTATION OF THE PEOPLE (SECOND AMENDMENT) BILL—*Contd.*

Mr. Speaker: The House will now resume further consideration of the following motion moved by Shri Jaganatha Rao on the 26th November, 1964, namely:—

> "That the Bill further to amend the Representation of the People Act, 1951, be taken into consideration."

The time allotted is one hour.

श्री बड़े (खारगोन) अध्यक्ष महोदय, ...

अध्यक्ष महोदय : बहुत मुख्तसिर से कहियेगा ।

श्री बड़े : मुख्तसिर से क्या मतलब थोड़े से है ? उर्दू समझने में मुझे कठिनाई होती है ।

अध्यक्ष महोदय : मेरी गलती है कि मैंने उर्दू शब्द मुख्तसिर इस्तेमाल किया लेकिन मैं क्या करूं मुझे पहले उर्दू ही पढ़ाई गई थी । लेकिन माननीय सदस्य अब तो समझ ही गये हैं कि बहुत थोड़े में वे अपनी बात कहें ।